

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.97/(MAH)/2008

CORAM:

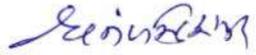
Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: Shri Brijkishore Sarda
V/s.
M/s. Epicom Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------------------------|----------------------------|---|
| 1 | Dhananjay B. Deshpande | Advocate For Respondent |  |
| 2 | Dr S. K. Jais | PCA for petitioner |  |

ORDER

C.P. No. 97/397-398/CLB/MB/MAH/2008

1. The Learned Representatives of both the sides are present.
2. The Learned Counsel of the Petitioner has placed on record the Withdrawal Memo. It reads as under :-
" (1) *The Petitioner and Respondents have executed the Family Memorandum of Understanding and Family Settlement.*
(2) *That on 12.05.2017 a Memorandum of Understanding for Sarda Family Property Settlement was executed. Annexed herewith as **Exhibit "A"**.*
(3) *As per MOU, it was agreed that, all pending litigation would be withdrawn by the members of Sarda family.*
(4) *That on 4.07.2017 a family settlement was executed among the Sarda Family. The family settlement is annexed herewith as **Exhibit "B"**.*

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C.P. No. 97/397-398/CLB/MB/MAH/2008

- (5) *That there is another Company Petition filed by the Respondent against The Petitioner in this Hon'ble Tribunal namely Harkisan Ratanlalji Sarda and others V/s Nagpur Business Forms and others having Company Petition No. 7 of 2009. Both the Company Petitions arise out of the family dispute which is now settled as per MOU and family settlement. The Respondents herein have also agreed to withdraw the Company Petition No. 07 of 2009 filed by them in this Hon'ble Tribunal.*
- (6) *In view of the above the Petitioner seeks liberty of this Hon'ble Tribunal to withdraw this Petition."*
3. The Withdrawal Memo is made part of the Order. In view of the Withdrawal Memo the Petitioner seeks permission to withdraw the Petition. Granted.
4. The Petition is disposed of as Withdrawn. To be consigned to Records.

17.11.2017

aah

Sd/-
M.K. SHRAWAT
Member (Judicial)